

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

**MA.713/2018, MA.517/2018 in OA./21/811/2018 & OA.811/2018**  
**Dated: 25/04/2019**

**BETWEEN:**

G. Narasimha Rao,  
S/o.G. Chowdhary,  
Aged about 52 years,  
Occ: Govt. Service,  
R/o. Flat No.202,  
Ushodaya Residency,  
Eenadu Colony, Kukatpally,  
RR.District, Hyderabad -72,  
Telangana State.

..... Applicant

**AND**

1. Union of India rep. by its  
General Manager, South Central Railway,  
Secunderabad, Telangana State.
2. The Divisional Railway Manager, SCR.,  
South Central Railways, Secunderabad.  
Telangana State.
3. The Chief Personnel Officer,  
Central Railway,  
Chatrapathi Shivaji Terminus,  
Mumbai, Pin- 400 001.
4. Divisional Railway Manager,  
DRM (P), Nagpur Division,  
Central Railway, Nagpur,  
Maharashtra.

..... Respondents

Counsel for the Applicant : Mr. L.V. Uma Maheswara Rao, Advocate  
Counsel for the Respondents : Mr. V.V.N. Narasimham, SC for Rlys

**CORAM**

**Hon'ble Mr. V. Ajay Kumar, Judl. Member**  
**Hon'ble Mrs. Naini Jayaseelan, Admn. Member**

**ORAL ORDER**  
**{Per Hon'ble Mr. V. Ajay Kumar, Judl. Member}**

Heard Mr. L.V. Uma Maheswara Rao, learned counsel for the applicant and Mr. Bheem Singh representing Mr. V.V.N. Narasimham, learned Standing Counsel for the Respondents.

**MA. 713/2018**

2. MA. 713/2018 filed for seeking restoration of the MA.517/2018 which was dismissed for non prosecution on 10.09.2018, is allowed.

**MA.517/2018**

3. Heard learned counsel appearing for the Miscellaneous Applicant and learned counsel for the respondents. In the circumstances and in the interest of justice, MA.517/2018 for condonation of delay in resubmission of OA is also allowed.

**OA.No./021/811/2018**

4. With the consent of both the counsel, the main OA is also taken up for hearing.

5. The applicant, who is working as Passenger Guard in Respondents Railways, filed the OA is seeking the following relief(s):-

“It is humbly prayed that the Hon'ble Tribunal may be pleased to call for the records of the respondents with regards to the above matter and consequently direct the respondents herein.

- i) That the applicant herein shall be deemed to have appointed from the year 2002 as the vacancies arouse and recruitment was done for the same under the Notification No.1/2002, as held by the Ernakulam Bench of the Hon'ble Tribunal and the applicants are entitled to GPF and Pension benefits according to the Old GPF and Pension Rules and all other consequential benefits relating thereto under the CCS (Pension) Rules, 1972 r/w Indian Railways (Pension) Rules, 1993.
- ii) to award costs of this litigation.
- iii) That this Hon'ble Court may be pleased to grant any other relief or relief as deemed fit and proper in the circumstances of the case and in the interest of justice and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice.”

6. It is submitted that the applicant made Annexure-AI-Representation, dated 12.07.2017, ventilating his grievance, to the respondents. However, no orders are passed till date.

7. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider the Annexure-AI-Representation dated 12.07.2017 and pass appropriate orders in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

**(NAINI JAYASEELAN)  
ADMN.MEMBER**

**(V. AJAY KUMAR)  
JUDL. MEMBER**

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